## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

## CP No.222/Chd/Hry/2017

In the matter of:

LUI Infra Private Limited.

....Petitioner.

Versus

Registrar of Companies, NCT of Delhi, New Delhi. ....Respondent.

Present: Mr.Bhupesh Gupta, Company Secretary for petitioner.

The petitioner has filed the affidavit of the Director of the

Company along with the copy of order dated 30.06.2017 passed by

the Registrar of Companies striking off the name of the petitioner

company. Along with this petition, the petitioner has filed Audited

Balance Sheet of the Company for the year ending 31.03.2016, but

the Audited Account Statements of the previous years have not been

filed despite being essential. It is contended for the petitioner that the

petitioner filed the last balance sheet with the Registrar of Companies

for the year ending 31.03.2012 only.

The petition be listed for hearing on 25.10.2017. Notice

of this petition to the Registrar of Companies, NCT of Delhi and

Haryana by speed post and to file affidavit of compliance along with

the postal receipt and track report. In the meanwhile, the petitioner is

directed to file the audited balance sheets on record for the period

ending 31.03.2013, 31.03.2014 and 31.03.2015 at least a week before

the date fixed

Sd/-(Justice R.P.Nagrath) Member (Judicial)

September 15, 2017.

Ashwani